

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 220
(IB)-2581(ND)2019
IA-3302/2023, IA- 5974/2023, IA-1162/2024

IN THE MATTER OF:

M/s. Jakson Engineers Limited ... **Applicant/Petitioner**

Versus

M/s. UM Green Lighting Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Gaurav Mitra along with Adv. Aditya Gauri,
Adv. Amar Vivek and Adv. Ishan Roy Chowdhary
in IA 1162/2024

For the Respondent : Adv. V. M. Kannan, for R-2 in IA 3302 of 2023,
Adv. Pratiksha Bansal along with Adv. Rajiv
Bhatnagar in IA -3302/2023 & 5974/2023, Adv.
Adv Nikita Capoor for R-1 in IA No. 3302/2023,
Adv. Rajiv Singh for R-3,4,5 in IA 3302/2023

For the Canara Bank : Adv. PBA Srinivasan, Adv. V. Aravind and Adv.
Sumit Swami, Advocates for Canara Bank

For the RP : Adv. Akshay Goel, Adv. Pratiksha Bansal, Adv.
Harsh Jadon, a/w Rajiv Bhatnagar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-5974/2023: Arguments heard. **Order reserved.**

IA-1162/2024: On 21.03.2024 after hearing the application for some time,
we had directed to same to be listed today 16.04.2024. On account of clerical
error, the IA is not reflected in the Cause List. Nevertheless, Mr. Gaurav Mitra,
appeared on behalf of the Applicant and advanced his submissions at length.
We also examined the record. Arguments heard. **Order reserved.**

Let the Counsels for the parties file Written Synopsis not exceeding 03 pages. They shall also enclose with the Written Arguments the rule/judicial precedents sought to be relied upon by them to buttress their Written Synopsis.

IA-3302/2023: As can be seen from the order dated 21.03.2024, the reply of the Respondents are available on Case Information System of this Tribunal. Today, Ld. Counsel appearing for the Respondent No. 1 submitted that the said Respondent is in settlement talks with the Financial Creditor i.e. the Canara Bank independent of the Corporate Debtor. As prayed by the Ld. Counsel appearing for the Respondent No. 1, the hearing is deferred to 29.05.2024.

In the meantime, the Respondent No. 1 shall make a copy of the reply available to the Ld. Counsel for Respondent.

List on 29.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)